

50/100
29
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

18

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 125/2000(D) OF 199

Applicant(s) *Nirnal Kumar Mandel.*Respondent(s) *Union of India and others.*Advocate for Applicant(s) *Mr. M. Chanda
Mr. S. Dutta.*Advocate for Respondent(s) *Mr. B.C. Pathak
Addl. C.G.S.C.*

Notes of the Registry	Date	Order of the Tribunal
This C.R. No. 124/98 has been received from Gaahati High Court side order dtd 6-10-99. On the basis of Govt of India Notification dtd 17th Dec' 98. Here this is registered as an Original application.	10.4.00 mk	Both the counsel pray for adjournment. List for consideration of admission on 24.4.00.
Laid before Hon'ble Court for further advice.	24.4.00 mk	On the prayer of Mrs. N.D. Goswami on behalf of Mr. M. Chanda, learned counsel for the applicant, the case is adjourned to 5.5.00 for consideration of admission.
See also 6/4/2000 T.O.Y.	26.4.00 nkm	On the prayer of Mr. M. Chanda, learned counsel for the applicant, the date for admission is preponed to 28.4.00. Mr B.C. Pathak, learned Addl. C.G.S.C. has no objection. List for consideration of admission on 28.4.00.

6
Member*6*
Member*6*
Member

Notes of the Registry	Date	Order of the Tribunal
	28.4.00	<p>Several adjournments have been granted for consideration of admission. However, to-day Mr.B.C.Pathak, Addl. C.G.S.C. submits that he has not received any instructions. Mr.Chanda learned counsel for the applicant opposes further adjournment. However, after hearing of both sides case is adjourned to 5.5.00 for consideration of Admission.</p> <p style="text-align: right;">(D) Member</p>
1m		
	5.5.00	<p>Sri M. Chanda learned counsel for the applicant. Sri B.C.Pathak, learned Addl. C.G.S.C. entered appearance on behalf of respondent No.s 1 to 5. Learned counsel for the applicant may hand over the copy of application alongwith annexures within a week to the learned Addl. C.G.S.C.</p> <p>List on 25.5.2000 for consideration of admission.</p> <p style="text-align: right;">(D) Member</p>
trd 25/5/2000		
	25.5.00	<p>There is no bench today. Adjourned to 1-7-6.00.</p> <p style="text-align: right;">(D) Member</p>
	7.6.00	<p>Present: Hon'ble Mr.D.C.Verma, Judicial Member.</p> <p>Heard Mr. McChanda learned counsel for the applicant and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents.</p> <p>Application is admitted. Issue notice on the respondents by registered post.</p> <p style="text-align: right;">(D) Member</p>

(B)

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Notes of the Registry	Date	Order of the Tribunal
<u>8/6/00</u> Notice issued without Copy of Order dtd. 7/6/00 Issued to the respondent without copy of the application vide S.O. No. 1561 W/1555 S.C. dtd 8/6/00 12/6/00	7.6.00	<p>Present: Hon'ble Mr. D.C. Verma, Judicial Member.</p> <p>Heard Mr. M. Chanda, learned counsel for the applicant and Mr. B.C. Pathak learned Addl. C.G.S.C. for the respon- dents.</p> <p>Application is admitted. Issue notice on the respondents by registered post. Written statement within 3 weeks. List for written statement and further orders on 22.6.00. Copy of the applica- tion to be served on the other side by to-morrow.</p> <p><i>[Signature]</i></p> <p>Member (Judicial)</p> <p>lm 15/6/2000</p>
	22.6.00	<p>There is no Bank today. Adjourned to 18.7.00.</p> <p>1870 b.</p>
<u>15.11.2000</u> "Vakil's name" has been filed by the on behalf of respondent No. 4-5. Bom	18.7.00	<p>There is no Bank today. Adjourned to 8.8.00.</p> <p>1870 b.</p>
	8.8.00	<p>There is no Bank today. Adjourned to 14.9.00.</p> <p>1870 b.</p>
<u>20.11.2000</u> No. 6's has been filed.	14.9.00	<p>No Bank. To be listed on 21.11.00.</p> <p>1870 b.</p>
<u>20.11.2000</u> No. 6. written statement has been filed.	21.11.00	<p>Mr. S.arma learned counsel appearing on behalf of the respondents prays for time to file written statement. Prayer is allowed. List on 22.12.00 for written statement.</p> <p><i>[Signature]</i></p> <p>Vice-Chairman</p> <p>lm 1870 b.</p>
<u>21.12.2000</u>	21.12.2000	

Notes of the Registry

Date

Order of the Tribunal

No. written statement
has been filed.

Zy
23.1.2001

22.12.00 On the prayer of learned counsel for the respondents four weeks time is allowed for filing of written statement. List on 24.1.01 for orders.

MR
Member

HC
Vice-Chairman

1m
24.1.01 List on 22.2.01 to enable the respondents to file written statement.

CC Ushan
Member

HC
Vice-Chairman

No. written statement
has been filed.

Zy
22.3.01

31.1.01 (Shillong) List on 23.3.01 to enable the respondents to file written statement.

CC Ushan
Member

HC
Vice-Chairman

pg
23.3.01 List on 30.4.01 to enable the respondents to file written statement.

CC Ushan
Member

HC
Vice-Chairman

pg
30.4.01

No written statement so far filed.
The case is in 1999. The case be listed
for hearing on 1.6.01. The respondents
may file written statement within 3 weeks
from to-day.

CC Ushan
Member

HC
Vice-Chairman

1m

Notes of the Registry	Date	Order of the Tribunal
	30.5.01	<p>No written statement has so far filed nor any step so far taken.</p> <p>List the case for hearing on 27-6-01. The respondents may file written statement within three weeks from today.</p> <p><i>[Signature]</i> Vice-Chairman</p>
No written statement has been filed. <u>By</u> 26.6.01	27.6.01	<p>No written statement has been filed ^{on occasions} though several time was granted. To-day also the learned counsel for the respondents prays for time for filing of written statement. Prayer is allowed.</p> <p>List on 1.8.01 for orders.</p> <p><i>[Signature]</i> Vice-Chairman</p>
	01-08-01	<p>It is a litigation of 1998. This O.A. came from Gauhati High Court in 1999, and pending here since 2000. The respondents ^{unseen} has taken three times for filing written statement. No written statement has filed till date. Now the case is listed for hearing. The respondents may file records if any.</p> <p>List on 11-9-2001 for hearing.</p> <p>over for the day.</p> <p><i>[Signature]</i> Member Member <i>[Signature]</i> Vice-Chairman Vice-Chairman</p>
No written statement has been filed. <u>By</u> 24.9.01	24.9.01	<p>Prayer has been made by counsel for the respondents for short adjournment. Mr. M. Chanda, learned counsel for the applicant, has no objection to the prayer. The case is accordingly adjourned to 25/9/01 for hearing.</p> <p><i>[Signature]</i> Member <i>[Signature]</i> Vice-Chairman</p>
	mb	

3
2

Notes of the Registry	Date	Order of the Tribunal
	25.9.01	Passed over for the day. IC(U)Shan Member
	25.9.01	List on 12/10/01 for hearing. IC(U)Shan Member
	12.10.01	Mr.B.C.Das learned counsel for the respondents has again sought for little accommodation for placing the records before us. Prayer is accepted. List on 12.11.01 for hearing, failing which the hearing will proceed without records. IC(U)Shan Member
WLS bailed on behalf of R. No. 3, 4 & 5, respondent No. 1 & 2 not yet bailed. 3/11/01	12.11.2001	This is an old case of 1998. Initially the applicant moved the High Court. The High Court by order dated 6.10.1999 transferred the application before the Tribunal. The respondents did not file written statement for long and finally the case was fixed for hearing. The respondent Nos. 3, 4 and 5 submitted their written statement. In the written statement the respondents mentioned about the annexures, but none of the annexures were annexed in the written statement. We called upon the learned counsel for the applicant for submitting the annexures, but the learned counsel for the applicant expressed their inability since those were also not furnished to them. Earlier also we directed them to furnish the records. The records are also not made available. In the circumstances we order the respondent

(7)

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Notes of the Registry	Date	Order of the Tribunal
	12.11.2001	<p>No.3, the Director, Navodaya Vidyalaya Samiti to cause production of all the connected records in the next hearing through a responsible officer of the Administratin on the next date.</p> <p>Put up the matter for hearing on 6.12.01. On that day the respndents are ordered to place all the connected records through an authorised responsible officer.</p> <p><i>LC (Shah)</i></p> <p>Member</p>
Acopy of the order may be furnished to Mr S. Sarma, learned counsel for the respondents.	6.12.2001	<p><i>Mr. B.C. Das,</i> learned Counsel apearing for the respondents states that this is a part heard matter and should be taken by the Bench constituted by the Hon'ble Vice-Chairman and Hon'ble Member (A).</p> <p>List the case on 3.1.2002 for hearing before the Bench constituted by the hon'ble VIce-Chairman and Member (A).</p> <p><i>LC (Shah)</i></p> <p>Member (A)</p>
<i>Copy of order add. 12/11/01 communicated as per order by 12/11/01</i>	bb 3.1.2002	<p>This case is pending for adjudication since 2000. The applicant originally moved the Hon'ble High Court by way of Writ Petition in the year of 1998. The case was later on transferred to this Bench.</p> <p>The respondents submitted its</p>
		<p>Catd..</p>

Notes of the Registry

Date

Order of the Tribunal

written statement & curiously, The documents referred in the written statement were not annexed in the written statement though cited. By our order dated 12.11.2001 the respondents were given opportunity to produce the records. The respondent No.3 the Director, Navodaya Vidyalaya Samiti was directed to cause production of all connected records in the next hearing through a responsible officer. Despite orders records are not produced. Mr.S.Sarma, learned counsel appearing for the respondents submitted that he intimated the Department for production of records and a copy of the order was sent to the Department, but neither records produced nor any instruction received. In this circumstances, the case had to be adjourned.

The respondent No.3 the Director, ^{Director in Charge} Navodaya Vidyalaya Samiti is now ordered to appear before us positively on 5.2.2002 alongwith the connected records. A copy of the order be sent to the Director or Director-In-Charge, Navodaya Vidyalaya Samiti directly with copies to the Secretary, Govt. of India, Ministry of Human Resources, New Delhi and to the

OA. 125/2002

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Notes of the Registry

Date

Order of the Tribunal

Contd.

3.1.2002

Chairman, Navodaya Vidyalaya Samiti, A-39, Kailash Colony, New Delhi. Mr. S. Sarma, learned counsel for the respondents is also to be furnished a copy of the order enabling him to take necessary steps.

List for next hearing on 5.2.2002.

K. I. C. Shaha

Member

Vice-Chairman

bb

5.2.02

On the prayer of Mr. B. C. Das, learned counsel for the respondents the case is adjourned to 8.2.2002 to produce the records.

K. I. C. Shaha

Member

Vice-Chairman

mb

8.2.02

The records were produced before us by Mr. S. Sarma, learned counsel for the respondents. Mr. S. Sarma has prayed for exemption of the appearance of respondent No. 3 who was ordered to appear before the Tribunal on the date fixed. The learned counsel for the respondents submitted that all records are available and in the circumstances his personal appearance may be exempted and for which he is filing a separate application. Since records are made available, in our opinion the presence of respondent no. 3 is not necessary and thus exempted.

Heard learned counsel for the parties. Hearing concluded. Judgement reserved.

Member

Vice-Chairman

Order dtd. 3/1/02
Communicated to the Respondent No. 1, 2, & 3.
and also to Mr. S. Sarma.
Achr.

DD

17
20
O.A. No. 125/2000(T)

Notes of the Registry Date Order of the Tribunal

12.2.02

Judgement and order pronounced in the open court. The application is dismissed. No order as to costs.

29.2.2002

Copy of the Judgement
has been sent to the
Office for issuing the
same to the applicants
as well as to the
L/Rd. for the Registry

trd

Member

Vice-Chairman

WS

Recd. Ver
26/2/02

12.2.02 Date of hearing: Serial No. 125/2000 Date of hearing: 12.2.02

12.2.02 Date of hearing: Serial No. 125/2000 Date of hearing: 12.2.02

12.2.02 Date of hearing: Serial No. 125/2000 Date of hearing: 12.2.02

12.2.02 Date of hearing: Serial No. 125/2000 Date of hearing: 12.2.02

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND,
MEGHALAYA, MANIPUR AND TRIPURA)

SHILLONG BENCH

CIVIL APPELLATE SIDE

Appeal from
Civil Rule

C Rule No. 124 (S4) of 19⁹⁸

Sri Nirmal Kr Mandal

Appellant

Petitioner

Versus

Union of India

Respondent

Opposite-Party

For Appellant Mr. M. Chanda
Petitioner Mr. S. Deka
Adv.

For Respondent Mr. P. Seng Addl. C.G.S.C for receipt no 1.
Opposite-Party

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceeding with signatures
1	2	3	4

B E F O R E
THE HON'BLE MR JUSTICE N SURJAMANI SINGH

24.9.98

Heard, Mr M Chanda, learned counsel petition for the petitioner.

Let notice of motion issue calling upon the respondents to show cause as to why an appropriate writ should not be issued as prayed for and/or why such further or other order or orders should not be passed as to this Court may deem fit and proper.

Notice is made returnable within a month, for which petitioner is required to take steps for service of notices upon the respondents within 48 hours.

Mr BK Deb Roy, learned counsel accepts

....2

N. G. Deo

1

2

3

4

contd...

- 2 -

notice for and on behalf of respondent No.1 and as such no formal notice is call for in respect of the first respondent. However Mr M Chanda, shall supply an extra copy of the petitioner to Mr BK Deb Roy, during the course of the day.

A prayer has been made by the petitioner for an Ad-interim order directing the respondents, particularly respondents No. 2 to 5, not to publicise the result of the interview held for filling up the post of Post Graduate Teacher(Bio) through the Principal Jawahar Navodaya Vidyalaya, Niangbari, District Ri-Bhoi, Meghalaya, and accordingly, the principal concerned had forwarded the application of the petitioner for the said post of Post Graduate Teacher(Bio) under his officer letter of 6.7.98 bearing No. P F-1/JNVN/98-99/NKM/288 (annexure 2A), but no call letter was issued by the authority to the writ petitioner, and he was not allowed to appear for interview/selection test, which has been fixed on 14,15,16 Sept. 1998. According to the petitioner, he is eligible for appointment to the post of Post Graduate Teacher(Bio), under the respondents and possesses all the essential qualifications, in as much as he obtained 59.5% marks in the post graduation in Zoology. Supporting the case of the writ petitioner, the learned counsel for the petitioner has drawn my attention to the related Advertisement and the Application Form of the writ petitioner as in annexure 1 and 2 to the writ petition.

According to the petitioner, he applied for the said post of Post Graduate Teacher (Bio) - 901

Upon hearing the learned counsel for the petitioner as well as on perusal of the available materials on record, I am of the view that the petitioner has made out a prima-facie Case for an appropriate Ad-interim order from the end of this Court. Accordingly, pass the following interim order :-

Respondents, particularly, respondent Nos 2 to 5, are directed not to publicise the result of the interview held by them for filling up the post of Post

Noting by Officer advocate	Serial Nu.	Date	Office notes, reports, orders or proceedings with signature's
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contd.... 24.9.98

- 3 -

against unreserved quota

Graduate Teacher (Bio) subject pending final disposal of this petition. As this interim order is passed in the absence of the respondents, respondents are at liberty to approach this court for modification or alteration or cancellation of this interim order, if so advised.

List this case after a month for necessary order

M. S. G. A.

JUDGE

dr/

St. 28 - 9-98

Court is adj. & 24-9-98
commencement to the
respondents no 2 & 4

u

8 - 10 - 98

Notice filed by
M. S. Singhvi, Advocate.

u.

8 - 10 - 98

Notice issued to respondents
no 2, 3, 4 & 5.

u

Noting by Office or
Advocate

Serial
No.

Date

Office notes, reports, orders or proceedings
with signature's

Before

Hon'ble Mr. Justice A.P. Singh

29/10/98

A month's time as
prayed for is allowed
to the Central government
Standing Council for filing
affidavit. to reply. And
thereafter.

ml

Judge

12-11-98

Service report on
respondents No 2 & 3
received & served.

x

Noting by Office or
Advocate:

Serial
No.

Date

Office notes, reports, orders or proceedings
with signature's

Ref: court's order dt. 29-10-98

one month time

expired. The notices issued
on respondents. Shri B. K.
Babu Ray advocate accepted
notice on behalf of respondents
No 1. Service Report received
and served on respondents
No 2 & 3. The Service Report
from Respondents No 4 & 5
not yet received.

Laid before the
Court for record of order

Agumon 8/12/98
Deputy Registrar
R

Before

Forth Mr Justice A. P. Singh

9/12/98

Laid after 2 weeks, on
the mention in the office. The
Court for the Service Report
and laid the case with just
Report.

MJ

Judge

6

Noting by Office or
advocate

Serial
Nu,

Date

Office notes, reports, orders or proceedings
with signature's

St. 16-12-98

Service Report on respondent
to 4 & 5 received & served

R

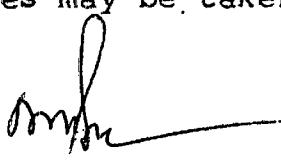
The Case is ready as
regard service

Ch
17-3-99.

(8)

Q

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signatures
Ref: Court's order dt. 19.3.99			
The learned counsel for the petitioner has not taken steps for service of Notice to respondent Nos 2 to 5 through office lawyer on affadavit in aff regard to service of Notice to respondent No 2 to 5 filed by him (Hajji)			
Said before H.E. Bench for for issue of order.	Bengaluru 27/5/99 Date of hearing		
			Before Hon'ble M Justice A.P.Singh
	28/5/99		As prayed for by
			the learned Counsel for
			the petitioner, Complainant affadavit may be filed
			within 2 weeks.
		L	M Sugr
Affadavit has not yet filed by the petitioner			
24/6/99			

Noting by Office or advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature's
			<p style="text-align: center;"><u>B E F O R E</u></p> <p style="text-align: center;">THE HON'BLE MR JUSTICE AP SINGH</p> <p><u>19.3.99</u></p> <p>Respondent No.1 is represented by Mr P Dey, Addl. CGSC. Other respondents (2 to 5) though reported served, but on perusal of the report, it appears no one has received notice, as acknowledgement of receipt is not available, except for report by the Servicing Officer that notices have been delivered. Such report does not appear to be genuine one.</p> <p>I accordingly direct the petitioner, to take fresh steps for service of notices upon respondents No. 2 to 5. Apart from taking steps for service of notices through office, petitioner is directed to serve personally through Registered Post.</p> <p><i>Supply required</i> Office is directed to issue notices to petitioner for effecting services on personal basis. Petitioner, shall thereafter file Affidavit of services after effecting services.</p> <p>The case shall be listed after one month. The steps for services may be taken within one week.</p> <p style="text-align: right;"> JUDGE</p> <p><u>20 - 5 - 99</u></p> <p>an affidavit in regard dr/ to service of notice to respondent no. 2, 3, 4, 5 (Flag 'A') filed by sh. S. Nareshwar.</p>

10
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10

(10)

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature*
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Reform
Hon'ble Justice Mr. Justice

25/6/99 Heard Mr. Chanda learned Counsel for the petitioner who submits that notice have been served on the respondent, by back and so he prays for two weeks time to file affidavit for returning of notice of notice on the respondents.

Not
Judge

affidavit has not
yet filed

R
20/7/99

(9)

9

Noting by Office or advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature's

Noting by Office or advocate

Serial No.

Date

Office notes, reports, orders or proceeding's with signature's

B E F O R E

THE HON'BLE MR JUSTICE AP SINGH

21.7.99

By order dated 19.3.99, petitioner was directed to take fresh steps for service of notices on respondents 2 to 5 and also to personally serve the said respondents out of the Court with the notice of the writ petition. Further direction was made to the petitioner to file affidavit of service of notices on the respondents.

As per the report appearing in the order sheet neither steps were taken for service of the notices on the respondents 2 to 5, nor services were affected outside the Court personally by the petitioner as no affidavit of service as yet been filed by him despite more than one opportunity allowed for the purpose on 28.5.99 and 25.6.99. The latest report of 20.7.99 put up by the office shows that the affidavit of service has not been filed. The petitioner has already obtained ex-parte stay order on 24.9.98. He was only a candidate having applied for appointment as a teacher in the *Vidyalaya* subject of Biology in Navodaya Samiti which has been impleaded as respondent No.2. Petitioner was not even issued interview letter. Interview was held and selection took place for appointment of teacher on the posts which was advertised *and* against which,

A

(2)

12

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signatures

(14)

Noting by Office or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signatures
20-8-29 letter No. C.R. - 124/98-M&S (WR) 1943 recd from Secty Director, Nalodaga Nalodaga Santry flag 'A'			
		27/9/99	<u>Before</u> <u>Hon'ble Mr Justice A.P. Singh</u> lost the case for hearing in the next week.
		1	<u>On</u> <u>Judge</u>

Noting by Office or advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature's
		21.7.99.....	<p style="text-align: center;">- 2 -</p> <p>petitioner had applied seeking appointment. By the ex-parte interim order passed by this Court, respondents have been prevented from publishing the result of the selection. Since after passing of the stay order, <u>long time</u> about 10 months has expired but the respondents have not been served. Due to the long pendency of the writ petition and operation of the stay order, the Navodaya Vidyalay authorities are prevented from making appointment of teacher as a result whereof the students are bound to suffer.</p> <p>Looking to the attitude of the petitioner and the fact that petitioner has not even appeared in the interview, I discharge the interim stay order. However, it is directed that the appointment if any, made on the basis of the interview held for appointment of teacher for which post the petitioner had also applied shall be subject to the result of the writ petition. The petitioner is also allowed 2 weeks further time as a last chance to take steps and comply with the order dated 19.3.99 failing which, the writ petition will be dismissed for non-prosecution.</p> <p style="text-align: right;"></p> <p style="text-align: right;">JUDGE</p> <p>mdk</p>

16
Noting by Office or
Advocate

Serial
No.

Date

Office notes, reports, orders or proceedings
with signature's

5.10.99

Before

The Hon'ble Mr. Justice
A. P. Sehgal

list this
case on 6-10-99
as prayed for by
Mr. A. Datta, counsel
counsel for the
petitioner

M/
Judge

16.

15

15

Noting by Officer or
advocateSerial
No.

Date

Office notes, reports, orders or proceedings
with signature's

(P)

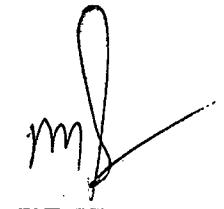
B E F O R E

THE HON'BLE MR.JUSTICE AP SINGH

6.10.99

In view of the notification dated 17th December, 1998 published in the Extra Ordinary Gazette of India issued by the Govt. of India in the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under Section 14(3) of the Administrative Tribunal Act, 1985 (13 of 1985) amongst other institutions, Navodaya Vidyalaya Samiti have also been placed in the schedule appended to the said Act.

In the result, the service matter pertaining to the employees of the Navodaya Vidyalaya Samiti comes within the purview of the Central Administrative Tribunal. Accordingly, the present writ petition shall be transmitted for hearing and decision by the Central Administrative Tribunal, Guwahati. The Registry shall transmit the record of the writ petition to the Central Administrative Tribunal within 2(two) weeks.



JUDGE

dr/-
as.

Name of Officer or Advocate	Serial No.	Date	Official reports, orders or proceedings with signatures

29

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A. No. 125/2000(T)
O.A./R.A. No. of

DATE OF DECISION 12.2.02

Nirmal Kumar Mandal

APPLICANT(S)

Mr. M.Chanda

ADVOCATE FOR THE APPLICANT(S)

-- VERSUS --

Union of India & Ors.

RESPONDENT(S)

Mr. S.Sarma.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

THE HON'BLE MR. K.K.SHARMA, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 125/2000 (T)

Date of decision : This the 12th day of February, 2002.

Sri Nirmal Kumar Mandal
Son of late Himangshu Sekhar Mandal
Working as Teacher in Jahawar
Navodaya Vidyalaya, Niangbari,
P.O. Nongpoh,
District - RI-BHOI,
Meghalaya.

...Applicant

By Advocate Mr. M.Chanda.

-versus-

1. Union of INdia
represented by the Secretary to
the Government of India,
Ministry of Human Resources,
New Delhi.
2. Navodaya Vidyalaya Samiti
represented by its Chairman,
A-3, Kailash Colony,
New Delhi.
3. The Director,
Navodaya Vidyalaya Samiti
A-39, Kailash Colony,
New Delhi.
4. The Deputy Director
Navodaya Vidyalaya Samiti
Regional Office, Nongrim Hills,
Shillong, Meghalaya.
5. Assistant Director,
Navodaya Vidyalaya Samiti
Regional Office, Nongrim Hills,
Shillong, Meghalaya.

....Respondents

By Advocate Mr. S.Sarma.

O R D E R

CHOWDHURY J.(v.c.).

The applicant at the relevant time was working as Trained Graduate Teacher (for short TGT) science and he was serving at Jawahar Navodaya Vidyalaya at Niangbari, District-Ri-Bhoi, Meghalaya. The Navodaya Vidyalaya Samiti (for short NVS) invited applications for filling up the posts of

Physical Education Teacher, Art Teacher, Music Teacher etc. It also advertised for filing up the post of Post Graduate Teacher in Biology. The applicant applied for the post through proper channel and his application was forwarded. The applicant however, did not receive any call letter. He submitted his representation before the authority. He was assured of issuing call letter, however, he was not called for the said selection test. It appears that finally appointments were made on the basis of that selection. The applicant moved to the Shillong Bench of the Gauhati High Court by way of filing a Writ Petition which was numbered as Civil Rule No. 124(SH)/1998. The High Court passed an interim order directing the respondents not to publish the result of the interview held for filling up the post of Post Graduate Teacher (Bio) against unreserved quota pending final disposal of that petition. The said interim order was vacated by order dated 21.7.1999. The Writ Petition was also transferred by the High Court to the Central Administrative Tribunal for want of jurisdiction.

2. The respondents submitted their written statement denying and disputing the claim of the applicant. The respondents in its written statement stated that an advertisement was made for direct recruitment by way of competition. The Samiti fixed its own norms for calling candidates for interview for direct recruitment at the ratio of 1:12 for each vacant post. There were 10 vacant posts for PGT (Bio). Accordingly 120 candidates appearing in the merit list were called for interview on 14th, 15th, and 16th September, 1998. In the merit list, the applicant stood at serial no. 123 since he had scored less marks than the overall merit among the candidates. The respondents stated

Contd...

that the applicant was called for interview during 1997 since that particular year there was less response as there was only one vacancy in the region. During 1998 there were 10 vacancies and as such response was high against the advertisement, the application of the applicant was processed. Since there were candidates to earn higher marks than the applicant, those 120 candidates were called for and the applicant was not called for the interview.

3. We have heard the learned counsel for the parties at length. We are basically concerned as to the legitimacy of the process of appointment. Admittedly the respondents initiated the process of open advertisement and due publicity was given. It also received applications including that of the applicant. The respondents fixed the criteria for calling the candidates for interview for direct recruitment at the ratio of 1:12 for each vacant post. Against 10 vacancies they called for 120 candidates as per the merit list for screening the candidates. Mr. M.Chanda, learned counsel for the applicant first submitted that as per the merit list the applicant ought to have called for. We have gone through the records. From it appears that authority screened the candidates on the basis of merits. It fixed evaluation criteria as per the marks obtained in B.A./B.Sc/B.Com/M.A./M.Sc./M.Com in the concerned level and B.Ed/BT/and Lt level. In addition, some weightage were given on higher qualification, teaching experience etc. The evaluation criteria was never under challenge. In the circumstances no fault can be found in screening the candidates on the basis of marks. The selection process on that count cannot be faulted. The application of the applicant was considered and since he did not fit the bill and accordingly he was not called for interview. No infirmity as such is discernible.

Contd..

4. In the circumstances we find no merit in this application and accordingly the same is dismissed. There shall however, be no order as to costs.

K (K.Sharma)
(K.K.SHARMA)
Member (A)

(D.N.CHOWDHURY)
Vice-Chairman

trd

District - RI-BHOI

IN THE GAUHATI HIGH COURT
(The High Court of Assam, Nagaland, Meghalaya, Manipur,
Mizoram, Tripura and Arunachal Pradesh).

(Civil Extra-Ordinary Jurisdiction)

Civil Rule No. 124 (64) 1998

Category Code :

Subject matter:

Shri Nirmal Kumar Mandal

-versus-

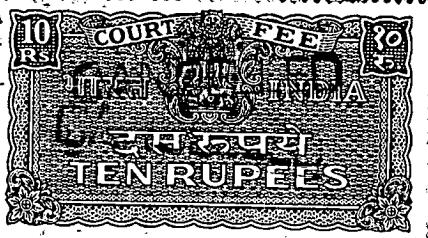
Union of India & Ors.

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7	3A	Forwarding letter dt. 7.9.98	20
8	4	Application dt. 10.9.98	21

Date : 24.09.98

Filed by
Sonila
Advocate

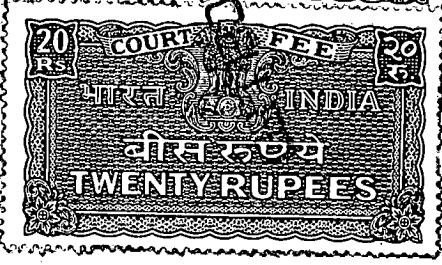
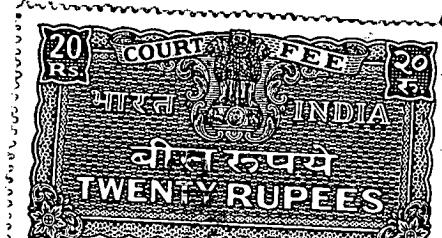


District- RI-BHOI

Filed by :- 35
The Petitioner
Through :-
Suresh Datta
Advocate
24.09.98

IN THE GAUHATI HIGH COURT

The High Court of Assam; Nagaland, Meghalaya, Manipur;
Tripura, Mizoram and Arunachal Pradesh).

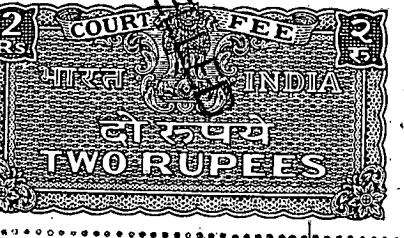
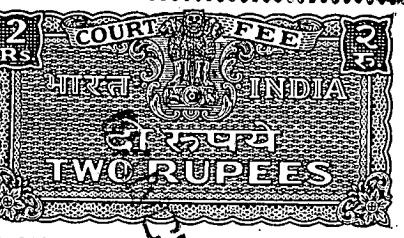
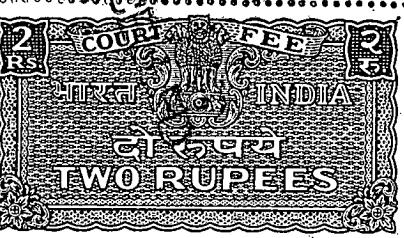
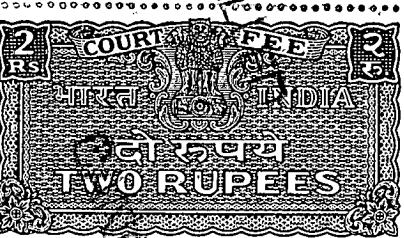
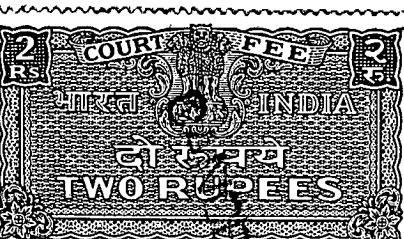


(Civil Writ Jurisdiction)

Civil Rule No. 124 (54) / 1998

To

The Hon'ble Shri N.C.Jain, B.A., LL.B, the
Chief Justice (Acting) of the Gauhati High Court and
His Lordship's Other Companion Justices of the said
High Court.



In the matter of :

An application under Article 226
of the Constitution of India for
issuance of a writ of Mandamus
and/or any other appropriate ~~wirt~~
order or direction;

-And-

In the matter of :

Non-consideration of Petitioner's
application dated 1.7.98 for the
post of Post Graduate Teacher
(PGT) (Bio).

Contd...

17529
24/9/98

COMMISSIONER OF AFFIDAVIT

-And-

In the matter of :

Illegal and arbitrary action of the respondents whereby the petitioner was restrained from taking interview to the post of Post Graduate Teacher (PGT);

-And-

In the matter of :

Non-consideration of petitioner's representation dtd. 7.9.98;

-And-

In the matter of :

Violation of Article 14 and 16 of the Constitution of India and Principles of Natural Justice;

-And-

In the matter of :

Sri Nirmal Kumar Mandal
Son of late Himangshu Sekhar Mandal
working as Teacher in Jawahar
Navodaya Vidyalaya, Niangbari,
P.O. Nongpoh
Dist. RI-BHOI (Meghalaya)

..... Petitioner

COMMISSIONER OF AFFIDAVIT

-versus-

1. Union of India
represented by the Secretary to
the Government of India,
Ministry of Human Resources,
New Delhi.
2. Navodaya Vidyalaya Samiti
represented by its Chairman,
A-39, Kailash Colony,
New Delhi.
3. The Director,
Navodaya Vidyalaya Samiti
A-39, Kailash Colony,
New Delhi.
4. The Deputy Director
Navodaya Vidyalaya Samiti
Regional Office, Nongrim Hills,
Shillong, Meghalaya.
5. Assistant Director,
Navodaya Vidyalaya Samiti
Regional Office, Nongrim Hills,
Shillong, Meghalaya.

..... Respondents

The humble petition of the above-named petitioner
Most Respectfully sheweths :

1. The petitioner is a citizen of India and working in the Jawahar Navodaya Vidyalaya. He resides at the address mentioned in the cause title and as such entitled

Contd....

COMMISSIONER OF AFFIDAVIT

to all the rights and privileges guaranteed under the Constitution of India.

2. The petitioner is a post-graduate in Zoology and Education. He joined the Navodaya Vidyalaya Samiti in the year 1991 as a trained Graduate Teacher (TGT), science and since then has been working in the Vidyalaya of the Samiti. The Navodaya Vidyalaya Samiti is an educational institution having schools at diverse places in India and is affiliated to the Central Board of Secondary Education. The schools are named as Jawahar Navodaya Vidyalaya (for short JNV) and the same is amenable to the writ jurisdiction of this Court.

3. During the month of May 1998, the Navodaya Vidyalaya Samiti (for short the Samiti) made an advertisement in the Employment News and a local News paper Karmakshetra dated 26.5.98, inviting applications for filling up the post of Post Graduate Teacher (Bio). The number of vacancies were declared as 10 (ten) under general category.

A translated copy of the Extract of the advertisement dt. 26.5.98 is annexed herewith as Annexure-1.

4. The petitioner being eligible having requisite qualification submitted his candidature by way of an application alongwith the requisite examination fees to the Regional Office of the Samiti at Shillong. The said application was made through proper channel and as such the same was duly forwarded by the Principal, JNV, Niangbari, vide letter dated 6.7.1998.

Copies of the application dated 1.7.98 and forwarding letter dated 6.7.98 are annexed herewith as Annexures 2 and 2A respectively.

5. Thereafter the petitioner was expecting to receive the call letter in response to his application. But unfortunately no call letter was issued to him although such letters were issued to other departmental candidates. However, on coming to know about issuance of call letters to other candidates, the petitioner went to the Regional Office at Shillong and came to know that the date of oral interview had already been fixed on 14th, 15th and 16th September '98.

6. The petitioner on being so informed about the date of interview enquired of his call letter in the Regional Office. But to utter shock and surprise of the petitioner the Assistant Director of the Samiti informed him that his name was not registered in the list of candidates but could not give any reason for such non-registration.

7. The petitioner thereafter met with respondent No.3 on 7.9.98 and submitted a detailed representation to him praying for issuance of call letter to him so as to enable him to appear in the interview. The said representation was also duly forwarded by the Principal, JNV, Niangbari. It is worthmentioning here that alongwith the said representation the petitioner again submitted copies of his application dated 1.7.98 for ready reference alongwith necessary particulars.

Copies of the aforesaid representation dated 7.9.98 and forwarding letter dated 7.9.98 are annexed herewith as Annexures 3 & 3 A respectively.

Contd....

8. The Deputy Director however, asked the petitioner to go after three days and assured him of issuing call letter on that day. The petitioner on being so assured again went to the Regional Office on 10.9.98 and submitted an application for allowing him to face interview whereupon respondent No.3 verbally informed him that his case was being considered. The respondent No.3 further asked the petitioner to go on 14.9.98 to face interview and the call letter would be issued on that day.

A copy of the aforesaid application dated 10.9.98 is annexed herewith as Annexure-4.

9. Thereafter the petitioner went to the Regional Office on 14.9.98 as per the direction of the respondent No.3 to face the interview. But surprisingly the petitioner was neither issued any call letter nor called for interview although other candidates were being interviewed under such circumstance, the petitioner again met the respondent No.3 at about 3-30 P.M. on 14.9.98 and enquired into the matter. The Respondent No.3 thereupon simply extended his regret and asked the petitioner to get ready for future year vacancies.

10. The petitioner states that in the year 1997 also there was an interview held by the respondents for filling up one post of Post Graduate Teacher. The petitioner also applied for the said post and ^{was called for} ~~faced~~ interview but unfortunately could not come out successful. Likewise this year

Contd....

COMMISSIONER OF AFFIDAVIT

also the advertisement was made and the petitioner applied with legitimate expectation that he would be called for interview. But he was not even issued the interview letter and as such could not face interview.

11. The petitioner states that he has a right to be called for interview in an open selection procedure. But in the instant case he has been deprived of his valuable right by the cryptic action of the respondents which is contrary to the established Principle of Law and the same is liable to be declared illegal.

12. The petitioner states that the action of the respondents in denying the petition his right to face interview violates the principle of Article 14 and 16 of the Constitution of India and therefore renders the selection procedure arbitrary and bad in law.

13. The petitioner states that the respondents ought to have issued him call letter in as much as he is an eligible candidate having post graduate degrees in Zoology and Education and having 7 years experience in teaching. But the same has not been done in the instant case. The selection procedure is therefore, apart from being irregular and unreasonable, vitiated for non-compliance of the provisions of law.

14. The petitioner submits that the respondents have acted in a manner which is wholly unjust and unfair and the same renders the selection procedure arbitrary and the same is therefore liable to declare void on this score alone.

Contd.....

COMMISSIONER OF AFFIDAVITS

15. The petitioner submits that the action of the respondents suffers from malafide exercise of power and the same is violative of Article 14 and 16 of the Constitution of India.

16. The petitioner submits that the respondents have given a complete go bye to the provisions of law in the matter of selection of the candidate rendering the entire procedure bad in law.

17. The petitioner submits that the action of the respondents in not issuing of any call letter to him and subsequently not allowing him to face interview without any cogent reasons amounts to hostile discrimination which is violative of Article 16 of the Constitution of India.

18. The petitioner states that he has demanded justice and the same has been denied to him in a cryptic manner, he has therefore no other alternative and efficacious remedy but to approach this Hon'ble Court ~~then~~ file this petition. The remedy sought for in this petition, if granted would be just, adequate and complete.

19. That this petition has been made bonafide and for the ends of justice.

In the premises aforesaid, it is thus prayed that Your Lordships would be pleased to admit this petition, call for the records and issue rule, calling upon the respondents to show

COMMISSIONER OF AFFIDAVIT

Contd.....

cause and to why a writ of mandamus and/or any other appropriate writ order or direction should not issue directing and/or commanding respondents to call the applicant for the interview before the recruitment is made;

-and/or, alternatively-

Not called for interview
a further direction of like nature should not issue directing and/or commanding the respondents not to publish the select list without till consideration of the case of the petitioner, and in any event if the selection list has already been published, the same shall not be given effect to, and cause or causes being shown and upon hearing the parties be pleased to make the rule absolute;

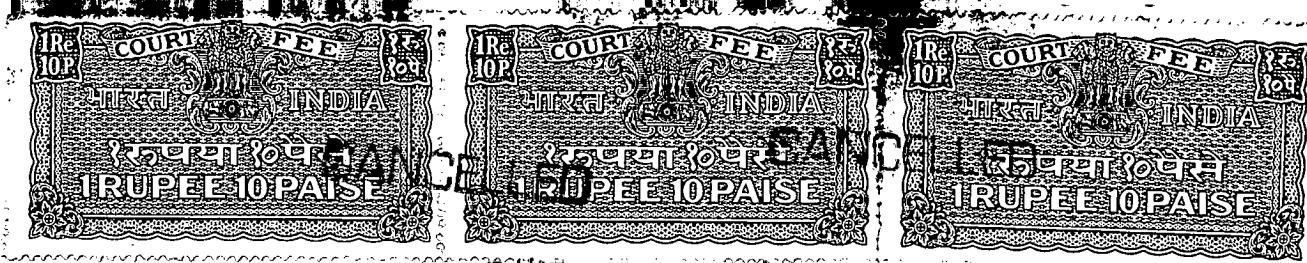
-and-

Pending hearing of the rule the respondents be further directed not to publish the result of the interview held for filling up the post of Post Graduate Teachers (Bio) against which the petitioner submitted his candidature without considering his case and in any event if the selection list has already been published the same shall not be given effect to.

And for this act of kindness the petitioner as in duty bound shall ever pray.

.... Affidavit

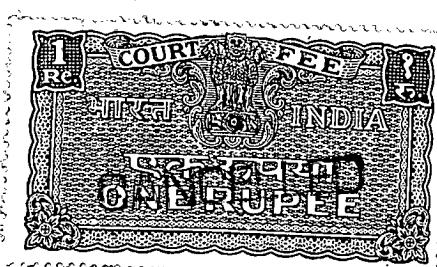
COMMISSIONER OF AFFIDAVIT



A F F I D A V I T

I, Sri Nirmal Kumar Mandal, son of Late
Himangshu Sekhar Mandal, aged about 32 years, resident
of Niangbari, P.O. Nongpoh, Dist-Ri-Bhoi, Meghalaya
do hereby solemnly affirm and declare as follows :-

1. That I am the petitioner in the present writ petition and as such am fully acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. That the statements made in this petition in paragraphs 1, 2, 5, 6, 9, 10, 11, 12 and 13 are true to my knowledge and those made paragraphs 3, 4, 7 and 8 derived from the records which I believe to be true and the rests are my humble submissions before this Hon'ble Court.



Identified by -

Swagat Datta
Advocate's Clerk

Nirmal Kumar Mandal

DEPONENT

Solemnly affirmed before this the 24th of Sept 1988. To declare Identified by Mr. Nirmal Kumar Mandal, who is personally known to me. I Certifird that I read over and explained contents to the declarant and that the declarant seemed perfectly understand them.

L. K. Ray
Commissioner of Affidavits
Guwahati High Court
Shillong Bench.

Annexure-1 (Extract)

Translated into English

An Extract of the relevant portion of the Advertisement
Published in "Karmakshetra" dated 26th May, '98

900 Teachers, Librarian are going to be recruited in
Navodaya Vidyalaya.

Navodaya Vidyalaya Samiti is going to recruit
905 person in the posts of Post Graduate Teacher,
Trained Graduate Teacher, Physical Education Teacher,
Music Teacher, Librarian and Language Teacher (Bengali)...
.....
.....

BIOLOGY - 4 unreserved, 3 for Scheduled Caste, 2 for
Scheduled Tribes at Hyderabad; 2 unreserved
and 1 for Scheduled Caste at Lucknow; 2 unres-
erved and 1 each for Scheduled Caste, Scheduled
Tribe and OBC at Bhopal, 3 unreserved and 1 for
OBC at Chandigarh; 3 unreserved and 2 for
Scheduled Tribe at Jaipur, 10 unreserved 3 for
Scheduled Caste, 2 for Scheduled Tribe and 5
for OBC at Shillong; 3 unreserved 2 for
Scheduled Caste and 1 each for Scheduled Tribe
and OBC at Patna
.....
.....

18-VR

3 SC

ST

2 5 OBC

20 Cm

- x -

30. ৬. ৭৪
31. ৭. ৬৫
29. ১০. ৩২

চাকরির পরীক্ষায়
কর্মক্ষেত্রে কোচিং ৭ পাতায়
জীবিকাজিত্তসা ৮ পাতায়

বর্ষ ১৮ সংখ্যা ৮৩ □ ২৬ মে ১৯৯৮ □ সাধাহিক কর্মপত্রিকা

বাংলাদেশ বাংলাদেশ প্রবেশপথ

মদলবার ১১ জৈষ্ঠ ১৪০৫ □ দাম ১.৮০ টাকা। বিমান মাত্রে ১০ পয়সা

গৃহো শিক্ষক, লাইব্রেরিয়ান নিচ্ছেন নবোদয় বিদ্যালয়

পোস্ট-গ্র্যাজুয়েট চিচার, ডেপ-গ্র্যাজুয়েট চিচার, ফিজিক্যাল এক্সেকিউটিভ চিচার, আর্ট চিচার, মিউজিক চিচার, সাইরেনিয়ান ও ল্যাপ্টোপ চিচার। (বেসলি) পদে ১০৫ অন লোক নিচ্ছেন নবোদয় বিদ্যালয়ের সমিতি।

পোস্ট-গ্র্যাজুয়েট চিচার নেওয়া হবে হিন্দি, ইংরিজি, মাধ্যমেটিক্স, ফিজিক্স, কেমিস্ট্রি, বায়োলজি, হিস্টো, জিওগ্রাফি, ক্যারিও ও ইকনমিস বিষয়ে। এইসব বিষয়ের সাবজেক্ট কেত যথাক্রমে ১(এ), ১(বি), ১(সি), ১(ডি), ১(ই), ১(এফ), ১(জি), ১(হেই), ১(আই) ও ১(জে)। সমিতি বিষয়ে অত্যত ৫০% নব্ব সহ মাস্টার ডিপ্লোমারিয়া বি এড ডিপ্রি কাকলে পোস্ট-গ্র্যাজুয়েট চিচার পদের জন্য আবেদন করতে পারেন। প্রথম শ্রেণীর মাস্টার ডিপ্লোমারিয়াও যোগ। তবে নিবাচিত হবার সুবৰ্হের মধ্যে বি এড ডিপ্রি অর্জন করতে হবে। সবক্ষেত্রেই ইংরিজি ও বিজ্ঞিতে শব্দাবের দক্ষতা ধৰা চাই। বি

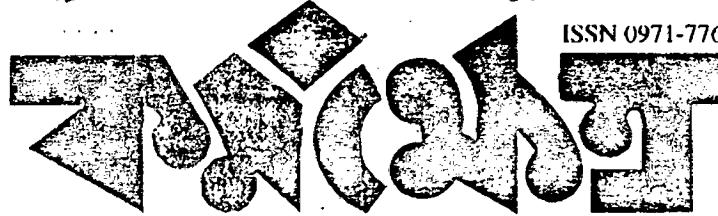
এড ডিপ্রি, ডেপ-গ্র্যাজুয়েট চিচার হিসাবে অত্যত তিন বছু ও কোনও আবাসিক স্থানে কাজের অভিজ্ঞতা ধৰা বাহ্যিকীয়। মূল মাহিনে ৬,৫০০-১০,৫০০ টাকা। শূন্যপদ হিন্দি—হায়দ্রাবাদে ৬টি অসংরক্ষিত, স্বৰন্দরে ৩টি অসংরক্ষিত, চৃপালে ২টি অসংরক্ষিত, ১টি তপশিলী জাতি, ১টি ও বি সি, চৰীগড়ে ২টি অসংরক্ষিত, জয়পুরে ২টি অসংরক্ষিত, ১টি করে তপশিলী জাতি, তপশিলী উপজাতি এবং বি সির, পুনেয় ২টি অসংরক্ষিত, শিলাদে ২টি অসংরক্ষিত, ১টি করে তপশিলী জাতি এবং বি সির আর ১টি তপশিলী উপজাতি।

মাধ্যমেটিক্স—হায়দ্রাবাদে ৪টি অসংরক্ষিত, ২টি তপশিলী জাতি, লখনউয়ে ২টি অসংরক্ষিত, ২টি তপশিলী জাতি ও ১টি করে তপশিলী উপজাতি এবং বি সির, হায়দ্রাবাদে ৬টি অসংরক্ষিত, ২টি করে তপশিলী জাতি ও তপশিলী উপজাতি, ২টি করে অসংরক্ষিত ও তপশিলী উপজাতি ও ৩টি ও বি সির, চৰীগড়ে ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, শিলাদে ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, পুনেয় ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, চৃপালে ২টি অসংরক্ষিত, ২টি তপশিলী জাতি ও তপশিলী উপজাতি এবং বি সির, ১টি করে অসংরক্ষিত, ২টি তপশিলী জাতি ও ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির।

ইংলিশ—হায়দ্রাবাদে ৪টি অসংরক্ষিত, ২টি তপশিলী জাতি, লখনউয়ে ২টি অসংরক্ষিত, চৃপালে ২টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, পুনেয় ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, চৰীগড়ে ১টি অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, শিলাদে ১টি অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, পুনেয় ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির, চৃপালে ২টি অসংরক্ষিত, ২টি তপশিলী জাতি ও ১টি করে অসংরক্ষিত ও তপশিলী উপজাতি এবং বি সির।

৩৬ ডাটা এন্ট্রি অপারেটর নেবেন এ আই সি টি ই

ডাটা এন্ট্রি অপারেটর প্রেস 'সি' পদে ৩৬ অন লোক নিচ্ছেন অল ইন্ডিয়া কাউন্সিল ফর টেকনিক্যাল একাডেমিক্স। গ্র্যাজুয়েটো ডাটা এন্ট্রি কাজে ধৰ্ম্য ১০০০ কী ডিপ্লোমাবে পতি ও ৩০-৩৯৮৪ ও ২৫-এর মধ্যে ধৰ্ম্য ধাকলে আবেদন করতে পারেন। সায়েন্স, মাধ্যমেটিক্স, ক্যারি-



এস এস সির আসিস্ট্যান্ট নিয়োগের
প্রিলিমিনারি পরীক্ষার ফল বেরোল
পশ্চিমবঙ্গের সকল প্রার্থীদের তালিকা
ও পাতায়।

সিমেন্ট কোম্পানির ইঞ্জিনিয়ারিং ট্রেনিং

সিমেন্ট, ডিজেল মেকানিক ও ইলেক্ট্রিকাল প্রাণ্ড ইন্সট্রুমেন্টেশন ট্রেনের পেসেরকারি ডিপ্লোমা কোর্স করাচেল আসোসিয়েশনে সিমেন্ট কোম্পানি। অক ও বিজ্ঞান সহ অত্যত যাদ্যাদ্বিক/ সমস্ত পাশ্চাত্য প্রার্থীরা চৰ্তিতে অন্য আবেদন করতে পারেন। গড়ানে হবে মাধ্যপদেশের কাইয়োরের মুক্ত মুলগাওকর ইঞ্জিনিয়ারিং ইনসিটিউটে।

মুক্তাবের ফর্ম ও প্রস্তুতোচ্চ পেতে হলে অন্যোধ্যে পাঠাবেন নির্ধারিত বয়সে,

এরপর ৬ পাতায়

১৬৭ গ্র্যাজুয়েট ট্রেনি নিচ্ছেন ও এন জি সি

গ্র্যাজুয়েট ট্রেনি পদে ১৬৭ অন লোক নিচ্ছেন অয়েল আন্ড ন্যাচারাল গ্যাস কর্পোরেশন। নিয়োগ হবে এইসব ডিপ্লোমে (ডেলিক্ষেন) প্রাক্কাটে শূন্যপদ:

(১) এই ই (প্রোডাকশন) (২টি), (২) এই ই (রিজার্ভ) (১টি), (৩) এই ই (ইলেক্ট্রিনিক) (১০টি), (৪) এই ই (ইলেক্ট্রোমেচেনিক) (১৫টি), (৫) এই ই (মেকানিক্যাল) (১০টি), (৬) এই ই (প্রেডকশন) (১৫টি), (৭) এই ই (ইলেক্ট্রিকাল) (১৫টি), (৮) এই ই (হার্ডপ্রিমেল ইঞ্জিনিয়ারিং) (৫টি), (৯) এই ই (ড্রিলিং) (১টি), (১০) শোগামার (১০টি), (১১) কিওফিসিস্ট (ড্রু) (১০টি), (১২) পার্সেনেল প্রাণ্ড আডভিসিয়েশন অফিসর (১০টি), (১৩) ফিন্যান্স প্রাণ্ড ডিপ্লোমেন্টের অফিসর (১০টি), (১৪) এরপর ৪ পাতায়

মাধ্যমিক পাশ ছেলেদের জন্য এয়ারম্যান পদে বিমানবাহিনীতে চাকরি

বিভিন্ন নন-টেকনিকাল ট্রেনে এয়ারম্যান নিচ্ছেন তারাতীয় বিমানবাহিনী। অন্যতম বিষয় হিসাবে ইরিয়িজেন্ট পাশ নব্ব সহ মাধ্যমিক/ সম্রাজ্য প্রার্থীরা চৰ্তিতে অস্তরণ মোট অস্তত ৪৫% নব্ব পেয়ে ধৰাকলে আবেদন করতে পারেন। শারীরিক মাপজোগ ধৰকার লব্ধায় অস্তত ১৫২.৫ সেমি। বুকের ছাতি হতে হবে অস্তত ৫ সেমি ফেলানোর ক্ষমতা সহ ধূলিয়ে অস্তত ৭৫ সেমি। দৃষ্টিশক্তি চৰ্মা ধূড় মুচোখেই ৫/১২ অথবা চৰ্মা সহ তালো চোখে ৬/৬, ধৰাপ চোখে ৬/১০। সব ট্রেনে জন্যই জয়তারিচ হতে হবে

ধৰক বে ইংরিজি ও ইংলিজেশ ও জেনারেল আয়ওয়ারেন্সের সংক্ষেপ প্রথ। অব্যক্তিগত প্রার্থীর প্রার্থীক সহ কর্মক্ষেত্রে টাইপের। পৰীক্ষা হবে এবং নভেম্বর মাসের প্রথম সপ্তাহে করতে পারেন। এছাড়া এন সি ও খেলাধূলার সার্টিফিকেট ধৰকলে তার মূল ও কটকপি সদে নিয়ে যাবেন। এছাড়া এন সি ও খেলাধূলার সার্টিফিকেট ধৰকলে তার মূল ও কটকপি সদে নিয়ে যাবেন।

পৰীক্ষা হবে ব্যাকপুর, চৰ্মনেধৰ, তায়াহাটি ও পান্সা কেন্দ্ৰে।

কর্মক্ষেত্রে ট্রেনিং। ভৱন স্টাইলিশেড ধৰাস প্রায়

এরপর ৪ পাতায়

ନବୋଦୟ ବିଦ୍ୟାଲୟେ ନଶ୍ଚୋ ଚାକରି

ବୋର୍ଦ୍ମିଟ୍ରୀ— ହ୍ୟାମ୍ପ୍ରାୟାଦେ ୧୮ କରେ
ଅସରକିତ ଓ ତପଶିଳୀ ଜାତି, ୨୮ ଟି
ତପଶିଳୀ ଉପଶାତିର, ଲୟାନ୍ଡରୋ ଟାଟି
ଅସରକିତ, ଡ୍ରାଲେ ୨୮ କରେ
ଅସରକିତ ଓ ତପଶିଳୀ ଉପଶାତିର ଆବ
୧୮ ଟି କରେ ତପଶିଳୀ ଜାତି ଏବଂ ଏ ବି ସିର,
ଚାରୀ ଗ୍ରେ, ପୁନଃ ଓ ଶିଳ୍ପୟେ ଶ୍ଲାପନ ଦେଇ,
ଜ୍ୟାମ୍ପୁରେ ୨୮ ଟି ଅସରକିତ, ପଟନାୟ ୪୮ ଟାଟି
ଅସରକିତ, ୨୮ ଟି ତପଶିଳୀ ଜାତି ଏବଂ
୧୮ ଟି କାନ୍ଦୁ ତପଶିଳୀ ଉପଶାତି ଏବଂ ଏ ବି
ସିର। **ଶ୍ରୀମାନ୍ଦିତି**— ହ୍ୟାମ୍ପ୍ରାୟାଦେ ୧୮ ଟାଟି
ଅସରକିତ, ୩୮ ଟି ତପଶିଳୀ ଜାତି, ୨୮
ତପଶିଳୀ ଉପଶାତିର, ଲୟାନ୍ଡରୋ ୨୮ ଟାଟି
ଅସରକିତ, ୧୮ ଟି ତପଶିଳୀ ଜାତି, ଡ୍ରାଲେ
୨୮ ଟି ଅସରକିତ ଓ ୧୮ ଟି କରେ ତପଶିଳୀ
ଜାତି, ତପଶିଳୀ ଉପଶାତି ଏବଂ ଏ ବି
ସିର, ଚାରୀ ଗ୍ରେ ୩୮ ଟି ଅସରକିତ, ୧୮ ଟି ବି
ସିର, ପୁନେ ୩୮ ଟାଟି ଅସରକିତ, ୨୮
ତପଶିଳୀ ଉପଶାତିର, ଜ୍ୟାମ୍ପୁରେ ୩୮ ଟାଟି
ଅସରକିତ, ୧୮ ଟି ତପଶିଳୀ ଉପଶାତିର ଆବ
୧୮ ଟି କରେ ତପଶିଳୀ ଜାତି, ଏବଂ ଏ ବି

করে তপশিলী উপজ্ঞাতি এবং ও বি সির। হিন্দু—হ্যাম্বাদে ২টি অসরক্ষিত, ৩টি তপশিলী জাতি, সখনউয়ে ১টি করে অসরক্ষিত, তপশিলী জাতি, ডুপালে ১টি করে অসরক্ষিত, তপশিলী জাতি এবং ও বি সির, চৰুগড়ে ১টি অসরক্ষিত, জয়পুরে ১টি করে অসরক্ষিত, তপশিলী জাতি এবং ও বি সির আর ২টি তপশিলী উপজ্ঞাতির, শুনেয়ে ৩টি অসরক্ষিত, ১টি করে তপশিলী জাতি এবং ও বি সির, শিলংয়ে ৫টি অসরক্ষিত, ৩টি তপশিলী জাতি আর ২টি করে তপশিলী উপজ্ঞাতি এবং ও বি সির, পাটনায় ৪টি অসরক্ষিত, ২টি তপশিলী জাতি, ১টি করে তপশিলী উপজ্ঞাতি এবং ও বি সির। জিওফি—হ্যাম্বাদে ১টি অসরক্ষিত, ৩টি তপশিলী জাতি, ২টি তপশিলী উপজ্ঞাতির, সখনউয়ে ৩টি অসরক্ষিত, ডুপালে ১টি করে অসরক্ষিত, তপশিলী জাতি ও তপশিলী উপজ্ঞাতির, চৰুগড়ে ১টি করে অসরক্ষিত, তপশিলী উপজ্ঞাতি এবং ও বি সির, জয়পুরে ৬টি অসরক্ষিত, ২টি তপশিলী উপজ্ঞাতি ও

୧ୟ ଓ ବି ସିର, ପୁନ୍ୟ ୨ୟ ଅସଂରକ୍ଷିତ,
୧ୟ କରେ ତପଶିଳୀ ଉପଜୀବି ଏହା ଓ ବି
ସିର, ଶିଳରୟେ ୪ୟ ଅସଂରକ୍ଷିତ, ୨ୟ କରେ
ତପଶିଳୀ ଆହି ଓ ତପଶିଳୀ ଉପଜୀବିଆ,
ପାଟନାୟ ୧ୟ କରେ ଅସଂରକ୍ଷିତ, ତପଶିଳୀ
ଆହି ଓ ତପଶିଳୀ ଉପଜୀବିର। କର୍ମାସ୍-
ହାଯାତ୍ସାଧାନ, ଲୟନଟ୍, ଡ୍ରାପ୍, ଶିଲ୍ସ ଓ
ପାଟନାୟ ଶୂନ୍ୟପଦ ନେଇ, ଚାଲିଗଢ଼େ ୧ୟ
ତପଶିଳୀ ଉପଜୀବି ଓ ୨ୟ ଓ ବି ସିର,
ଆୟପୂରେ ୧ୟ ଅସଂରକ୍ଷିତ ଓ ଶୂନ୍ୟ ୧ୟ
ତପଶିଳୀ ଉପଜୀବିର। ଇକମିତ୍ର-
ହାଯାତ୍ସାଧାନେ ୧ୟ ଓ ବି ସିର, ଝୁଲାଲେ ୧ୟ
ଅସଂରକ୍ଷିତ, ଚାଲିଗଢ଼େ ୧ୟ କରେ ତପଶିଳୀ
ଆହି ଓ ତପଶିଳୀ ଉପଜୀବିଆ, ୩ୟ ଓ ବି
ସିର, ଆୟପୂରେ ୧ୟ ତପଶିଳୀ ଆହିର,
ଶୂନ୍ୟ ୧ୟ ଅସରାକ୍ଷିତ, ଶିଳରୟେ ୨ୟ
ଅସଂରକ୍ଷିତ ଓ ୧ୟ କରେ ତପଶିଳୀ ଆହି,
ତପଶିଳୀ ଉପଜୀବି ଏହି ୩ୟ ଓ ବି ସିର,
ପାଟନା ଓ ଲୟନଟ୍ ଶୂନ୍ୟପଦ ନେଇ।

ବାର୍ଷିକୋ ୨୬ ମେ ୧୯୯୮/୪

ମଟି ଅମ୍ବରକିତ, ୧ଟି ତପଶିଳୀ ଆତି, ୨ଟି ତପଶିଳୀ ଉପଜାତି, ୩ଟି ଓ ବି ସିର, ଧୟାଗୁରେ ୭ଟି ଅମ୍ବରକିତ, ୮ଟି ତପଶିଳୀ ଆତି ଆର ୧୨ଟି କାଳେ ତପଶିଳୀ ଉପଜାତି ଏବଂ ଏ ବି ସିର, ପାଟିଯାମ ୬୭ ଟି ଅମ୍ବରକିତ, ୩ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସି ଆର ୧୨ଟି ତପଶିଳୀ ଉପଜାତିର, ପୂନେ ଓ ଶିଳରୟେ ଶୁନ୍ଦର ମେଇ । ଇଲିମ— ହୟାତ୍ମାଧାରେ ୩୨ଟି ଅମ୍ବରକିତ, ୨୭ଟି ତପଶିଳୀ ଉପଜାତି ଆର ୨୨ଟି କରେ । ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର, ଲୟାନ୍ତରେ ୧୨ଟି ତପଶିଳୀ ଆତି, ୪୮ଟି ତପଶିଳୀ ଉପଜାତିର, ଛୁପାଳେ ୧୨ଟି ଅମ୍ବରକିତ, ୧୨ଟି ତପଶିଳୀ ଆତି, ୫୮ଟି ତପଶିଳୀ ଉପଜାତି, ୫୮ଟି ଓ ବି ସିର, ଚତୁରି ଗାଢି ୫୮ଟି ଅମ୍ବରକିତ, ୫୮ଟି ତପଶିଳୀ ଆତି, ୫୮ଟି ତପଶିଳୀ ଉପଜାତି, ୫୮ଟି ଓ ବି ସିର, ଧୟାଗୁରେ ୮୮ଟି ଅମ୍ବରକିତ, ୪୮ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସି, ୫୮ଟି ତପଶିଳୀ ଉପଜାତିର, ଶୁନ୍ଦେୟେ ୧୨ଟି ଅମ୍ବରକିତ, ୧୨ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସି, ଶିଳରୟେ ୧୨ଟି ଅମ୍ବରକିତ, ୫୮ଟି ତପଶିଳୀ ଆତି, ୫୮ଟି ତପଶିଳୀ ଉପଜାତି, ୫୮ଟି ଓ ବି ସିର, ପାଟିଯାମ ୮୮ଟି ଅମ୍ବରକିତ, ୫୮ଟି ତପଶିଳୀ ଆତି, ୧୨ଟି ତପଶିଳୀ ଉପଜାତି, ୫୮ଟି ଓ ବି ସିର । ମ୍ୟାର୍ମହମେଟିଙ୍କ— ହୟାତ୍ମାଧାରେ ୧୨ଟି ତପଶିଳୀ ଉପଜାତିର, ଲୟାନ୍ତରେ ୨୨ଟି କରେ ଅମ୍ବରକିତ ଓ ତପଶିଳୀ ଆତି, ୬୮ଟି ତପଶିଳୀ ଉପଜାତି, ଛୁପାଳେ ୮୮ଟି ଅମ୍ବରକିତ, ତତ୍ତ୍ଵାତ୍ମକ ଆତି ଓ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର, ଧୟାଗୁରେ ୪୮ଟି ଅମ୍ବରକିତ, ୧୨ଟି କରେ ତପଶିଳୀ ଆତି ଓ ତପଶିଳୀ ଉପଜାତି, ୧୨ଟି କରେ ତପଶିଳୀ ଆତି ଓ ତପଶିଳୀ ଉପଜାତିର, ଚତୁରି ଗାଢି ୩୮ଟି ଅମ୍ବରକିତ, ୧୨ଟି ତପଶିଳୀ ଆତି, ୨୨ଟି କରେ ତପଶିଳୀ ଆତି ଓ ତପଶିଳୀ ଉପଜାତିର, ଶିଳରୟେ ୮୮ଟି ଅମ୍ବରକିତ, ୬୮ଟି ତପଶିଳୀ ଆତି, ୧୨ଟି ତପଶିଳୀ ଉପଜାତି, ୪୮ଟି ଓ ବି ସିର, ପାଟିଯାମ ୬୮ଟି ଅମ୍ବରକିତ, ୩୮ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର, ଶିଳରୟେ ୮୮ଟି ଅମ୍ବରକିତ, ୬୮ଟି ତପଶିଳୀ ଆତି, ୧୨ଟି ତପଶିଳୀ ଉପଜାତି, ୪୮ଟି ଓ ବି ସିର, ପାଟିଯାମ ୬୮ଟି ଅମ୍ବରକିତ, ୩୮ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସି, ୧୨ଟି ତପଶିଳୀ ଉପଜାତିର । ମାଧ୍ୟେ— ହୟାତ୍ମାଧାରେ ୧୨ଟି ତପଶିଳୀ ଉପଜାତି, ଲୟାନ୍ତରେ ୨୨ଟି କରେ ଅମ୍ବରକିତ, ୫୮ଟି ତପଶିଳୀ ଉପଜାତି, ୧୨ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର, ଛୁପାଳେ ୬୮ଟି ଅମ୍ବରକିତ, ୨୮ଟି ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର, ଧୟାଗୁରେ ୧୨ଟି କରେ ତପଶିଳୀ ଆତି ଏବଂ ଏ ବି ସିର । ମ୍ୟାର୍ମହମେଟିଙ୍କ—

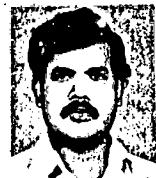
অ্যাসিস্ট্যান্ট নিয়োগ প্রিলিমিনারি পরীক্ষার ফল

স্টাফ সিলেকশন কমিশন পরিচালিত অ্যাসিস্টেন্টস' প্রেও (প্রিলিমিনারি) এগজামিনেশন, ১৯৪৭-এর মে ত্বিত্তি পরীক্ষা ১৮ আনুষ্ঠানিক হয়েছিল, তার ফল বেরিয়েছে। মেটি ১,১,১০৮৭ জন পরীক্ষার্থীর মধ্যে সফল হয়েছেন ২,০৭৪ জন। সফল প্রার্থীদের জন্য মেন পরীক্ষা হবে ২৬ শূলক। পশ্চিমবঙ্গের সফল প্রার্থীদের রোল নথরের তালিকা (তালিকায় ব্যবহৃত সাক্ষেত্রিক চিহ্নের অর্থ: (+) শুধুমাত্র জাতি, (-) শুধুমাত্র উপজাতি, (*) ও বি.সি, (#) সাধারণ প্রার্থী। তালিকাটি পাশ্বাগামি, অর্থাৎ বাদিক থেকে ডানদিকে, পর্যন্তে হবে):

Subject Code of the Post :

(as given in the
Advertisement).

1		F
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APPLICATION FOR THE POST OF PGT (B10)Registration No.
(To be filled by Office only).Demand Draft No. 643309Date 29.6.98for Rs. 50/- (Fifty only)

N.K. Mandal

1. NAME : SHRI/SMT./KUMARI : NIRMAL KUMAR MANDAL
2. (a) FATHER'S/HUSBAND'S NAME : SHRI late. HIMANSHU SK. MANDAL
(b) HUSBAND'S NAME : N/A
(In case of female candidate).
3. (a) PERMANENT ADDRESS : VILL- CHAKSIMULIA . P.O- KUMARCHAK
DIST- MIDNAPORE, WEST BENGAL
PIN 721652.
(b) PRESENT POSTAL JNV NIANGBARI, P.O- NONGPCH,
ADDRESS : DIST- RI-BHAI / MEGHALAYA.
PIN 793102.
4. (a) DATE OF BIRTH :
(In Christian Era). DATE. MONTH. YEAR.

3	1	0	7	6	5
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- (b) AGE AS ON 30.06.1998 : 32 YEARS 10 MONTHS 30 DAYS.
5. STATE WHETHER BELONG TO
GEN/SC/ST/OBC. : GEN
EX-SERVICEMEN/PHYSICALLY HANDICAPPED : N/A
6. NATIONALITY : INDIAN
7. (a) WHETHER RELAXATION IN AGE IS SOUGHT : YES/NO : N6
(b) IF YES, INDICATE THE CATEGORY : N/A
UNDER WHICH IT IS SOUGHT :

Contd. 2.

8. EDUCATIONAL QUALIFICATION : (Duly supported by the Marks-sheet of each exam. passed).

Degree/Diploma.	Board/ University.	Year of passing.	Marks obtained.	Total marks.	% of marks.
Hr. Sec.			Aggregate	concerned subject.	
	W B C H S E	1981	546/1000		54.6 %

B.A./B.Sc./B.Com. ^{of B.Ed. 4 yrs} integrated RCE, BBSR, ^{of NCERT} 1986 1585/2800 55.8 %

1st. Year.

2nd Year.

3rd Year.

Post Graduation () University of Kalyani 1989 714/1200 59.5 %

9. PROFESSIONAL QUALIFICATION :

%AGE OF MARKS.

(i) B.ED./B.T./L.T. 1986
4 yrs integrated
course.

THEORY.

5	0
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PRACTICAL.

6	6
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(ii) M.ED. Annamalai
University 1998

THEORY.

64.71	6	4
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PRACTICAL.

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(iii) FOR LIBRARIAN/PET/ART/MUSIC TEACHERS :

NAME OF DEGREE/ DIPLOMA.	DURATION OF DEGREE/ DIPLOMA.	UNIVERSITY/ INSTITUTION.	YEAR OF PASSING.	%AGE OF MARKS (IN AGGREGATE).

Contd. 3.

10. (a) TEACHING EXPERIENCE :

SL. NO.	NAME OF INSTITUTION.	NAME OF THE BOARD TO WHICH AFFILIATED.	POST HELD.	SCALE OF PAY & BASIC PAY.	FROM	TO
1.	PRANAB VIDYAPITH DIMAPUR, NAGALAND	NAGALAND BOARD	Asst. Teacher	952/-	22.6.91	22.8.91
2.	JNV LAMBUI, MANIPUR	CBSE	THT (Sc.)	1402-40-	24.8.91	25.7.95
3.	JNV NIANGBARI, MEGHALAYA	CBSE	THT (Sc.)	1402-40-	27.7.95	Till date

(b) EXPERIENCE IN FULLY RESIDENTIAL INSTITUTIONS (RECOGNISED)

NAME OF THE INSTITUTIONS JAWAHAR NAVODAYA VIDYALAYANAME OF THE BOARD TO CBSE

WHICH AFFILIATED

POST HELD THT (Sc.)

EXPERIENCE	YEARS.	MONTHS.
	<u>0</u> <u>6</u>	<u>1</u> <u>0</u>

COMPETITIVE ATTAINMENTS IN CO-CURRICULAR/GAMES/SPORTS

ACTIVITIES :

(a) WRITE 01 FOR NATIONAL LEVEL ATTAINMENT.

(b) WRITE 02 FOR INTER-UNIVERSITY/STATE LEVEL ATTAINMENT.

YEAR	GAMES/SPORTS.	CULTURAL/LITERARY.
YEAR		
YEAR		
YEAR		

12. NAME OF THE VIDYALAYA/
INSTITUTION WHERE WORKING JNV NIANGBARI, MEGHALAYANAME & DESIGNATION OF
RELIEVING AUTHORITY D.D. NVSPOST HELD & SINCE WHEN 24.8.91SCALE OF PAY & BASIC PAY 6025-175 -
(Complete break-up of the scales
to be given)NATURE OF APPOINTMENT PERMANENT
adhoc/contract/probation)

13. PROFICIENCY IN LANGUAGES (NAME OF THE LANGUAGE(S))

(a) TO SPEAK : BENGALI, HINDI, ENGLISH, ORIYA,
 (b) TO WRITE : BENGALI, HINDI, ENGLISH,
 (c) TO READ : BENGALI, HINDI, ENGLISH, ASSAMESE,

14. MOTHER TONGUE OF THE CANDIDATE. : BENGALI

15. NATIVE DISTRICT AND STATE. : MIDNAPORE, WEST BENGAL

16. PREFERENCE OF STATE(S) FOR POSTING : 1. SIKKIM(TO BE RESTRICTED TO STATE/UTs
COVERED BY CONCERNED REGIONAL OFFICE).

2. ASSAM
 3. ANY WHERE IN N.E.

17. ANY OTHER RELEVANT INFORMATION :

I SOLEMNLY DECLARE THAT THE STATEMENTS MADE BY ME ARE CORRECT TO THE
BEST OF MY KNOWLEDGE.

I ALSO CLEARLY UNDERSTAND THAT IN THE EVENT OF MY APPOINTMENT IN THE
SAMITI BY SERVICES ARE LIABLE TO BE TERMINATED WITHOUT NOTICE IF THE
FOREGOING INFORMATION FURNISHED BY ME IS FOUND TO BE WRONG OR SUPPRESSED.

DATE : 1.7.98.PLACE: Nriangbari

Nirnay Kumar Mandal.
(SIGNATURE OF APPLICANT.)

जवाहर नवोदय विद्यालय

(मानव संसाधन विकास मंत्रालय,

भारत सरकार, शिक्षा विभाग)

नियांगबाड़ी-७९३ ९०२

जिला-रि-भोइ (मेघालय)



Jawahar Navodaya Vidyalaya

(Ministry of Human Resource Development

Govt. of India, Deptt. of Education)

NIANGBARI-793 102

Dist: Ri-Bhoi (Meghalaya)

संदर्भ संखा

Ref. No... P.E-1/JNVN/98-99/NKM/ 288

दिनांक

Date 02.07.98

TO

The Deputy Director,
Navodaya Vidyalaya Samiti,
Regional Office,
Shillong.

Sub: - Forwarding of application for the post of PGR(Bio.) in Shillong Region and Bhopal Region respectively in respect of Shri. N.K. Mandal.

Sir,

Please enclosed find herewith two sets of applications in respect of Shri. N.K. Mandal, TGT(Sc.) of this vidyalaya for the post of PGR(Bio.) in Shillong Region and Bhopal Region respectively.

Therefore, you are requested forward the application to the Deputy Director, Bhopal Region and further necessary action at your end please.

Thanking you,

Enclo: - As stated above.

Yours faithfully,

(J.N. Prasad)
Principal

Copy to :- Shri. N.K. Mandal, TGT(Sc.) for his information.

(J.N. Prasad)
Principal

Ex:O.0,

N.K. Mandal.
TGT(Bio,Sc)
JNV, Niangbari, Meghalaya

Dated:-07/09/1998

TO

The Deputy Director,
NVS, Regional Office
Shillong-1.

(Through proper Channel)

Sub:- Missing application form in R.O. Shillong for the post of
PGT(Bio) in respect of Mr.N.K.Mandal, (TGT, Bio, Sc) regarding.

Respected Sir,

With due respect I would like to inform you that I have applied for the post of PGT(Bio) in Shillong and Bhopal Region respectively through proper Channel which was forwarded by the Office of the Principal, JNV, Niangbari to your good authority vide letter No.F.P-1/JNVN/98-99/NKM/dated 06/07/1998. A zerox copy of the same is enclosed herewith for your ready reference. But unfortunately it was found that my application form for NVS, Shillong Region is not available in Regional Office, Shillong and my name is also not registered. Demand draft of Rs.50.00(fifty) only also paid for the same vide draft No 643309 dated 29.06.98 in the name of NVS, R.O. Shillong. But Further I have also applied in Bhopal Region for the same post which was forwarded by your authority to the concerned Regional Office.

I, think I am eligible to get call letter for interview, because last year i.e, 1997 I have applied for PGT(Bio) against one post and got Call letter for interview. But this year i.e, 1998, 10(ten) post is there in general categories for PGT(Bio) and my educational qualification is M.Sc. M.Ed. Details bio-data is attached herewith the duplicate filled-up application form. Further, I am working as TGT(Sc) under NVS, for last 7(seven) years since 24.08.91. I really very much disappointed after enquiring in R.O. Shillong that my name was not found in merit list for the same post.

Therefore, I am requesting you to consider my case as departmental candidate for getting call letter so that I can appear the interview for the post of PGT(Bio).

Thanking you in anticipation.

Yours faithfully,

(N.K. MANDAL)
TGT, Sc, JNV, Niangbari

Enclo:- As stated above.

जवाहर नवोदय विद्यालय

(पानव संसाधन विकास मंत्रालय,

भारत सरकार, शिक्षा विभाग)

नियांगबाड़ी-७९३ १०२

जिला-रि-भोइ (मेघालय)



ANX-3A Jawahar Navodaya Vidyalaya

(Ministry of Human Resource Development)

Govt. of India, Deptt. of Education)

NIANGBARI-793 102

Dist. Ri-Bhoi (Meghalaya)

51

संदर्भ संख्या F. 1-PF/JNVN/98-99/NKM/ 364
Ref. No.....

दिनांक 07/09/1998
Date.....

TO

The Deputy Director
NVS, Regional Office
Shillong-1.

Sub:- Forwarding an application in respect of
Mr. N. K. Mandal, TGT, Sc. regarding.

Respected Sir,

With reference to subject mentioned above,
please find enclosed herewith an application submitted
by Mr. N. K. Mandal, TGT, Sc. of this Vidyalaya, which is self
explanatory.

Further, I feel that his case is genuine so
you are requested to consider this case in the interest of
the concerned employee.

With deep regards,

Yours faithfully,

(M.A. Khan)
Principal

Principal
Jawahar Navodaya Vidyalaya
Ri-Bhoi (District)
793 102

LSB/

✓PF

Annexure-4

To

The Deputy Director
NVS Regional Office
Shillong

Sub : Prayer for permission to face interview
in PGT(Bio) - reg.

Respected Sir,

With due respect I would like to inform you that I have applied for the post PGT (Bio) in general categories through proper channel. I am eligible for the same post; My educational qualification is M.Sc. M.Ed.

Therefore, I am requesting you to consider my case so that I can face interview for the post of PGT(Bio).

Thanking you,

Date - 10.9.98

Yours faithfully,

Sd/- 10.9.98

(N.K.Mandal) TGT (Sc)
JNV Niangbari

Filed by :
S. D. Datta
Advocate
24.09.98
SL

IN THE GAUHATI HIGH COURT
(The High Court of Assam, Nagaland, Meghalaya, Manipur,
Tripura, Mizoram and Arunachal Pradesh).

Civil Rule No. 124(SH)/98

Sri Nirmal Kumar Mandal

-VS-

Union of India & Ors.

26.5.98 : 10 posts of PGT (Bio^{logy}) under General Category
were advertised.

(Para 3/Page 4)

Annex-1 (11-13)

1.7.98
6.7.98 : Petitioner submitted his candidature
through proper channel which was
duly forwarded by the Principal.

(Pr. 4/Pg. 4)

ANX-2 & 2A (14-18)

: Petitioner came to know about the date
of interview from other candidates which
has been fixed on 14th, 15th and 16th
September, 1998, but no call letter was
issued to him.

(Pr5/Pg.5)

7.9.98 : Petitioner submitted representation to
Respondent No.3 for issuance of call letter
which was duly forwarded

(Pr.7/Pg.5)

ANX-3 & 3A (19-20)

10.9.98 : Petitioner again submitted an application
for issuance of call letter whereupon he
was asked by respondent No.3 to come prepared
on 14.9.98 to face interview.

(Pr.9/Pg.6)

• Petitioner was neither issued any call letter nor he was ~~present~~ ^{allowed to appear} on 14.9.98 at the ~~place~~ of interview, although he was present.

(Pr. 9/Pg. 6)

• Petitioner also submitted his candidature in the year 1997 against one such post. He was called for interview as he fulfilled the eligibility criteria, but unfortunately he could not come out successful.

(Pr. 10 / Pg. 6)

Contentions : 1. Petitioner should be interviewed before recruitment is made or result published;

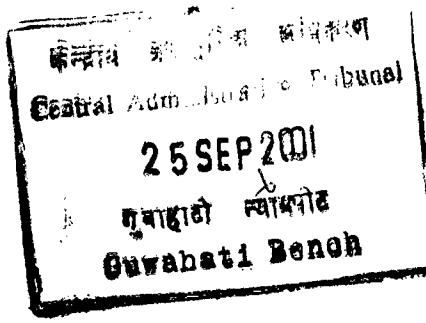
2. Till consideration of petitioner's case select list should not be published and/or in any event if the selection list has already been published, the same should not be given effect to, and during pendency of the rule(3) the result of the interview should not be declared and if in any event the selection list has been published, the shall not be given effect to.

Ge.

~~54.65.61~~ 36.31.61 36.82.9 36.83.8 49.48. 62.58 49.65 20/.

Location:

48. 30
49. 25
50. 40
51.



Filed by:
Bimal Chandra
Advocate
25/9/01

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH ::
AT GUWAHATI.

ORIGINAL APPLICATION NO. 125/2000 (T).

Shri N.K. Mondal ... Applicant.

- Versus -

Union of India & Ors. ... Respondents.

The Respondents No. 3, 4 and 5 beg to file their
Written Statement as follows :-

1. That all the averments and submissions made in the Original Application are denied by the answering Respondents save what has been specifically admitted herein and what appears from the records of the case.
2. That with regard to the statement made in paragraph 1 of the Original Application (hereinafter referred to as the O.A.) the answering respondents have no comments to offer.
3. That with regard to the statement made in paragraph 2 of the O.A. the answering respondents state that as a matter of fact except the Gazette of India dated 17.12.1998 employees of the Navodaya Vidyalaya Samiti including the applicant are covered under the

120 Cm A

ambit of Central Administrative Tribunal for raising of grievances related to their services.

Copy of the aforesaid Notification is annexed hereto and marked as Annexure - I.

4. That with regard to the statement made in paragraphs 3 and 4 of the O.A. the answering respondents have no comments to offer.

5. That with regard to the statement made in paragraph 5 of the O.A. the answering respondents beg to state that as per the Recruitment Rules framed by the Samiti for filling up the post of PGT (Post Graduate Teachers) the terms are as under :-

(a) For Commerce/Accountancy/ Economics 100% by direct recruitment.

(b) For other subjects 25% by Promotion and 75% by direct recruitment failing which transfer or deputation.

The applicant had applied for the post of PGR (Bio) as per the advertisement made in the Employment News for direct recruitment. In the open direct recruitment there will not be any priority for the departmental candidates for interview irrespective of the fact that, they are

fulfilling the minimum educational qualification prescribed for the post, but they will have to compete with other candidates who applied in terms of the advertisement. In the advertisement it was clearly mentioned that "Samiti" reserve the right to evolve an eligibility criteria to scrutinise the application to minimise the zone of consideration to call candidates for interview. Mere eligibility will not vest any right in any candidate for being called for interview and the Samiti's decision in this regard shall be final. No correspondence will be entertained in this regard. It is not a fact that all the departmental candidates were called for interview irrespective of their merit.

The Samiti's letter No. 1-1/98-NVS(Estt.) dated 5.6.1998 has fixed the criteria for calling candidates for interview for direct recruitment basis at the ratio of 1 : 12 for each vacant post. It was a fact that there were 10 vacancies for the post of PGT (Bio) under direct recruitment quota. Accordingly 120 candidates appearing first in the merit list were called for interview on 14th, 15th and 16th September, 1998. In the short listed merit list, the applicant's name stood at Serial No. 123 and he had scored less marks than the over all merit of the last candidate called for interview at Sl. No. 120. Hence it was undemocratic to call the applicant for interview or to consider his request.

4.

Copies of the aforesaid Recruitment Rules, Advertisement and the Samiti's letter dated 5.6.1998 are annexed hereto and are marked as Annexures - II, III and IV respectively.

6. That the answering respondents deny the correctness of the statement made in paragraph 6 of the O.A. as it is absolutely misconceived. It is denied that the applicant's application was not registered into the Receipt Register, as a matter of fact his application was registered at Sl. No. 23 of the Receipt Register as is done in case of all applications.

A copy of the Receipt Register is annexed hereto and is marked as Annexure - V.

7. That with regard to the statement made in paragraph 7 of the O.A. the answering respondents beg to state that it was a fact that the applicant had submitted a representation to the respondent No. 4 through the Principal, JNV, Niangbari and further the said representation was examined and replied by the Respondent No. 4 vide letter No. 1-52/98-NVS (SHR)/3860 dated 8.9.1998.

A copy of the aforesaid reply to the representation is annexed hereto and is marked as Annexure - VI.

8. That with regard to the statement made in

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5.

paragraph 8 of the O.A. the answering respondents beg to state that it is not a fact that the respondent No. 4 has assured the applicant to issue call letters in his favour. The applicant never met the respondent No. 4 with his representation dated 10.9.1998 and the assurance by the respondent No. 3 to walk-in interview on 14.9.98 is baseless. The applicant never contacted the respondent No. 3 and the respondent No. 3 had never assured the applicant for the issuance of any call letter on 14.9.98 enabling him for attending the interview on 14.9.1998. The representation dated 10.9.1998 stated to have been submitted to the respondent No. 3 is baseless as the said representation has not been received by the respondent No. 3.

9. That the answering respondents deny the correctness of the statement made in paragraph 9 of the O.A. as it is absolutely misconceived. As a matter of fact the applicant was never directed by the respondent No. 3 to meet the respondent No. 4 in order to enable the applicant to face the interview on 14.9.1998. The Respondent No. 3 is the Head of the Organisation and his office is at A-39, Kailash Colony, New Delhi and, as such, the question of the applicant meeting the respondent No. 3 at 3:30 P.M. on 14.9.1998 is totally

contd... p 6.

baseless and trying to mislead this Hon'ble Tribunal for his selfish motive and sympathy.

10. That with regard to the statement made in paragraph 10 of the O.A. the answering respondents beg to state that it is a fact that the applicant was called for interview during the recruitment year 1997, since that particular year there was less response as there was only one vacancy in the region. However, during 1998 there were 10 vacancies and, as such, the response was high against the advertisement and as a matter of fact the applicant could not succeed along with the meritorious candidates and hence he was not called for interview as per the criteria.

11. That with regard to the statement made in paragraphs 11 and 12 of the O.A. the answering respondents beg to mention that it was clearly indicated in the advertisement as explained in Para 2 that the Samiti reserves the right to evolve an eligibility criteria to scrutinise the application to minimise the zone of consideration to call candidates for interview and mere eligibility will not vest any right in any candidate being called for interview and Samiti's decision in this regard shall be final. As a matter of fact the claim of the applicant

contd....

7.

for being called for interview is devoid of any merit as it stands clear from the advertisement.

12. That with regard to the statement made in paragraphs 13 to 17 of the O.A. the answering respondents state that due weightage was given to academic qualification and experience of the documentary evidence produced by the applicant. Hence the allegation of the applicant that weightage of his Educational Qualification and experience not being taken into consideration is absolutely baseless.

13. That under the facts and circumstances stated above, it is respectively submitted that the application is devoid of any merit and the same deserves to be dismissed with cost.

VERIFICATION

8.

VERIFICATION

I, Shri V. S. Ramawat
presently working as ~~Deputy Director~~ Deputy Director, Navodaya
Vidyalaya Sangathan, Regional Office, Shillong do hereby
solemnly affirm and state that the statements made in
paragraphs 1, 2, 4, 8, 9, 10, 11 and 12 are true to my
knowledge and those made in paragraphs 3, 5, 6 and 7 are
matters of records, information derived therefrom which I
believe to be true and the rest are my humble submissions
before this Hon'ble Tribunal.

I sign this Verification on this the 25th day
of September, 2001 at Guwahati.

SIGNATURE

Deputy Director,
Navodaya Vidyalaya Sangathan
Ministry of Human Resource Development
(Department of Education)
Shillong.